

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2303**

TO BE ANSWERED ON THE 6TH AUGUST, 2024/ SHRAVAN 15, 1946 (SAKA)

AFSPA Act

**2303 SHRI MANOJ TIWARI:
SHRI MAHENDRA SINGH SOLANKY:
DR. VINOD KUMAR BIND:
SHRI PRATAP CHANDRA SARANGI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reduction in the portion of areas in the North East under the Armed Forces Special Powers Act (AFSPA) since 2014; and

(b) the reduction in violence and deaths in the North East since 2014?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): There has been considerable reduction in 'disturbed areas' under the Armed Forces (Special Powers) Act, 1958. The application of this Act has been removed from most parts of the North Eastern States since 2014, as per the details given below:

- (i) Tripura: completely withdrawn with effect from 27.05.2015**
- (ii) Meghalaya: completely withdrawn with effect from 1.04.2018**
- (iii) Assam: completely withdrawn from all the districts except 4**

(iv) Arunachal Pradesh: withdrawn gradually and now applicable only in 3 Police Station areas in Namsai district and 3 other districts i.e., Tirap, Changlang and Longding

(v) Manipur: withdrawn from 19 Police Station areas in 7 districts

(vi) Nagaland: withdrawn partly and now applicable only in 8 districts and 21 Police Station areas in 5 other districts.

(b): The security situation in the North Eastern States has seen significant improvement since 2014. Compared to 2014, there has been 71% reduction in insurgency incidents, 60% decrease in the number of Security Forces personnel deaths and 82% decrease in civilian fatalities in 2023.
